

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

ITA No.:-6034/Del/2015
Assessment Year: 2011-12

Late Sh. Ram Babu, Through Legal Heir Smt. Chaman, Deepak and Manish 179H, Jeevan Nagar, Near Hari Nagar, Ashram, New Delhi - 110 014 PAN AEIPB1495A	Vs.	ITO, Ward-54(2) Civic Center New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Anil Jain, CA
Department by :	Smt.Sugandha Sharma, Sr.DR
Date of Hearing	05/03/2019
Date of pronouncement	05/03/2018

ORDER

PER AMIT SHUKLA, J.M.

The assessee has filed petition for withdrawing of appeal vide letter dated 5th March, 2019 stating that the order u/s 143(3) of the Income Tax Act has already been passed by the assessing officer and

case has attained finality. Therefore, the assessee wishes to withdraw the appeal. Ld. DR has no objection.

2. According the appeal of the assessee is dismissed as withdrawn.

In the result appeal of the assessee is dismissed.

Order pronounced in the Open Court on 5th March, 2019.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 05/03/2019

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi